


भारत का राजपत्र
The Gazette of India

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 43]

नई दिल्ली, शुक्रवार, अगस्त 26, 2005 / भाद्र 4, 1927

No. 43]

NEW DELHI, FRIDAY, AUGUST 26, 2005 / BHADRA 4, 1927

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Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE
(Legislative Department)

New Delhi, the 26th August, 2005/Bhadra 4, 1927 (Saka)

**THE ANDAMAN AND NICOBAR ISLANDS (PROTECTION OF
ABORIGINAL TRIBES) AMENDMENT REGULATION, 2005**

No. 3 OF 2005

Promulgated by the President in the Fifty-sixth Year of the Republic of India
as follows:—

A Regulation to amend the Andaman and Nicobar Islands (Protection of Aboriginal
Tribes) Regulation, 1956.

In exercise of the powers conferred by article 240 of the Constitution, the President is
pleased to promulgate the following Regulation made by him.

1. (1) This Regulation may be called the Andaman and Nicobar Islands (Protection of
Aboriginal Tribes) Amendment Regulation, 2005.

Short title
and
commence-
ment.

(2) It shall come into force on such date as the Lieutenant Governor may, by notification in the Official Gazette, appoint.

Amendment
of section 2.

2. In the Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Regulation, 1956 (hereinafter referred to as the principal Regulation), in section 2, for clause (b), the following clause shall be substituted, namely:—

Reg. 3 of 1956.

‘(b) “Administrator” means the Administrator of the Union territory of the Andaman and Nicobar Islands appointed by the President under article 239 of the Constitution;’

Substitution
of word
“administrator”
for the
words “Chief
Commissioner”.

3. In the principal Regulation, for the words “Chief Commissioner,” wherever they occur, the word “Administrator” shall be substituted.

Substitution
of new
section for
section 8.

4. For section 8 of the principal Regulation, the following section shall be substituted, namely:—

Penalties.

“8. (1) Whoever, in contravention of the provisions of section 6, acquires any interest in, or in any product of or crop raised on any land, or carries on any trade or business, in a reserved area, shall be punishable with imprisonment which may extend to two years and with fine which may extend to ten thousand rupees, and the interest so acquired shall be disposed of in such manner as the Administrator may, after taking into consideration the circumstances of the case, direct.

(2) Whoever, in contravention of a notification issued under section 7, enters a reserved area shall be punishable with imprisonment which may extend to two years and with fine which may extend to ten thousand rupees.

(3) Whoever does anything in contravention of any of the conditions or restrictions, subject to which a pass has been granted to him under section 7, shall be punishable with imprisonment which may extend to two years and with fine which may extend to ten thousand rupees.”

A.P.J. ABDULKALAM,
President.

T. K. VISWANATHAN,
Secy. to the Govt. of India.